**Corrigendum to Detailed Public Statement (DPS)**
**For the attention of the Equity Shareholders of**

# NEELKANTH TECHNOLOGIES LIMITED

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**CIN: L65920CH1993PLC033112**

This Corrigendum to the DPS is being issued by Arihant Capital Markets Limited ("Manager to the Offer") on behalf of **Mr. Harpreeet Singh Kalra, Mr. Sanjay Dhir, Mr. Sanjeev Kumar and Mr. Satish Kumar ("Acquirers") alongwith Preet Remedies Private Limited ("PAC")** in respect of the Open Offer to the Equity Shareholders of **Neelkanth Technologies Limited ("Target Company")** pursuant to and in compliance with Regulation 3(2) and (4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereto ("SEBI SAST Regulations"). This Corrigendum is being issued pursuant to changes / amendments advised by SEBI vide their letter dated December 22, 2015 and should be read in conjunction with the DPS published on November 18, 2015 in publications (a) Business Standard, all India English and Hindi editions; (b) Mumbai Lakshwadeep, Mumbai Marathi edition; and (c) Rozana Spokesman, Chandigarh, Punjabi edition.

The terms used in this Corrigendum to the DPS have the same meaning assigned to them in the DPS issued earlier, unless otherwise specified.

1. **Schedule of Activities**

The Equity Shareholders of the Target Company are requested to note the following information related to the Open Offer :

| Activity | Original Schedule | Revised Schedule |
|---|---|---|
| Public Announcement Date | Monday, November 9, 2015 | Monday, November 9, 2015 |
| Detailed Public Statement Date | Wednesday, November 18, 2015 | Wednesday, November 18, 2015 |
| Filing of draft Letter of Offer (LOF) with SEBI | Thursday, November 26, 2015 | Thursday, November 26, 2015 |
| Last date for competing offer | Thursday, December 10, 2015 | Thursday, December 10, 2015 |
| SEBI observations on draft LOF | Thursday, December 17, 2015 | Tuesday, December 22, 2015 |
| Identified Date (this is only for the purpose of determining the shareholders to whom the LOF shall be sent) | Monday, December 21, 2015 | Monday, December 28, 2015 |
| Date by which LOF will be despatched to the shareholders | Wednesday, December 30, 2015 | Monday, January 4, 2016 |
| Last date by which the Board of TC shall give its recommendation | Monday, January 4, 2016 | Thursday, January 7, 2016 |
| Issue Opening Advertisement Date | Tuesday, January 5, 2016 | Friday, January 8, 2016 |
| Date of commencement of tendering period (open date) | Wednesday, January 6, 2016 | Monday, January 11, 2016 |
| Date of expiry of tendering period (closure date) | Tuesday, January 19, 2016 | Friday, January 22, 2016 |
| Date by which all requirements including payment of consideration would be completed | Wednesday, February 3, 2016 | Monday, February 8, 2016 |

2. **Update on Preferential Allotment -** The Target Company obtained approval of Shareholders and in-principle approval from BSE Limited ("BSE") for allotment of 25,82,514 Equity Shares on preferential basis. Pursuant to these approvals, the Board of Directors of the Target Company convened a Board Meeting on January 2, 2016 and allotted the aforesaid Equity Shares on preferential basis to the Acquirers, in consideration of takeover of business of Zenlabs India.

Reference to the various dates as mentioned in the Public Announcement, DPS should be read as per revised activity schedule mentioned above. All other terms and conditions remain unchanged.

The Acquirers accept full responsibility for the information contained in this Corrigendum and also for the fulfillment of their obligations laid down in the SEBI SAST Regulations. A copy of this Corrigendum will be available at SEBI website at http://www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirers and PAC

ARIHANT capital markets ltd.

**Merchant Banking Division**
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**Place : Mumbai**
**Date : January 5, 2016**